

RAJYA SABHA

*Tuesday, the 25th July, 1989/the 3rd
Sravana, 1911 (Saka)*

The House met at eleven of the clock.
Mr. Chairman in the Chair.

MEMBERS SWORN

1. Shri Murasoli Maran
(Tamil Nadu)
2. Shri J. S. Raju (Tamil Nadu)
3. Shri S.K.T. Ramachandran
(Tamil Nadu)
4. Shri Tindivanam G.
Venkatraman (Tamil Nadu)
5. Shri S. Viduthalai Virumbi
(Tamil Nadu)

WELCOME TO NEW MEMBERS

MR. CHAIRMAN : Before we take up today's agenda... (*Interruptions*). Please listen. Before we take up today's agenda, let me extend, on behalf of the Members and on my own behalf, our cordial welcome to the Members elected from the State of Tamil Nadu. (*Interruptions*).

MR. M. S. GURUPADASWAMY (Karnataka) On behalf of the major Opposition parties... (*Interruptions*).

SHRI DIPEN CHOSH (West Bengal):*

SHRI M. S. GURUPADASWAMY:*

*Not recorded.

MR. CHAIRMAN : Except questions and answers, nothing will go on record. And, with all humility, let me tell you, disturbing question hour is unparliamentary. (*Interruptions*).

SHRI M. S. GURUPADASWAMY:*

SHRI PARVATHANENI UPENDRA (Andhra Pradesh):*

MR. CHAIRMAN : This is question hour, nothing else will go on record. And it is just not done in any parliament. (*Interruptions*). Let it not be said by the future generations that our elders did this. (*Interruptions*).

SHRI M. S. GURUPADASWAMY:*

SHRI ANAND SHARMA (Himachal Pradesh):*

SHRI A. G. KULKARNI (Maharashtra):*

MR. CHAIRMAN: Except the questions, nothing will go on record. This applies to both sides. (*Interruptions*).

SHRI M. S. GURUPADASWAMY:*

SHRI A. G. KULKARNI:*

MR. CHAIRMAN : You are all elders, this is the House of Elders, and I think you all know that when the Chair is on its legs, no one else should keep standing and no one should interrupt. That is the first thing. I humbly request you all, this is Question Hour and in Question Hour, as far as my study of the Rules of Procedure goes, here and in England, there is no point of order: in Question Hour there is nothing else. Let not the successive generations say

*Not recorded.

that the House behaved in this manner. And my request, my humble request...*(Interruptions)*... with folded hands, is this. Kindly maintain decorum in the House...*(Interruptions)*... There are no two opinions...*(Interruptions)*... You cannot hold the House to ransom...*(Interruptions)*... you are all senior Members...*(Interruptions)*... You cannot hold the House to ransom...*(Interruptions)*... Now, Question No. 101...*(Interruptions)*

ORAL ANSWERS TO QUESTIONS

Ban on vaccines and medicines based on human blood

*101. SHRI MURLIDHAR
CHANDRAKANT
BHANDARE :

SHRI DEBA PRASAD
RAY :†

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government had recently banned the production of all blood-based vaccines and medicines: if so, the reasons therefor;

(b) whether Government are considering the withdrawal of the ban on the manufacture of vaccines and medicines, including tonics, based on animal blood; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM) : (a) Government has not banned the production of drugs derived from human blood. However, in order to ensure safety of blood products, manufacturers are not required to test each bleeding pooled plasma and the final product for freedom from HIV-antibodies. They are

also required to adopt suitable manufacturing process which would ensure that the final product is free from viruses.

(b) and (c) There is no ban on the manufacture of drugs derived from animal blood.

SHRI DEBA PRASAD RAY:

Mr. Chairman, Sir, during the last session...*(Interruptions)*... in one of the Special Mentions...*(Interruptions)* I had stated...*(Interruptions)*... that the drug...*(Interruptions)*

MR. CHAIRMAN: Just a minute...*(Interruptions)*... The House should not be held to ransom...*(Interruptions)*... If it were possible...*(Interruptions)*... for any Member to ask the Prime Minister to resign, then that is not parliamentary...*(Interruptions)*... There is nothing parliamentary in it...*(Interruptions)*...

SHRI DEBA PRASAD RAY:

The Minister has stated in his reply that there is no ban on manufacturing drugs from animal blood. Ever since this phenomenon has cropped up, a search has also been made to find out the genesis of this disease. We all know that there is a school of thought which strongly believes that this disease has originated from Africa. The Africans are prone to have physical contact with the monkeys and they have developed this disease because it has originally emanated from the monkeys. In the light of these observations, how can the Ministry rule out so soon the possibility of having the disease transmitted from animal blood to human blood? Moreover, the animal blood is always collected from the slaughterhouses which are very dirty and filled with all kinds of germs. So I want to know from the hon. Minister whether his Ministry is contemplating to prepare certain guidelines for the manufacturers which they would follow for preparing drugs from the animal blood.

(Interruptions)

†The Question was actually asked on the floor of the House by Shri Deba Prasad Ray.